

about two dozen men and women officials for 300 participants in the National Badminton Championship have expressed their indignation at the poor quality of food served to them by the caterer at the Jawaharlal Nehru Stadium;

(b) if so, the reaction of Government thereto; and

(c) the steps Government propose to take against those responsible for serving sub-standard food to players and to ensure that good quality food is served to them in future ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) and (c). Government feel that catering arrangements in the residential wing should be satisfactory. The Sports Authority of India has since introduced a system of sample checking and testing of food, besides taking further measures to ensure cleanliness and hygienic conditions.

Reversion of Deputationists to Parent Offices

2500. SHRI RAM BAHADUR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether it is policy of Government to revert to their parent offices all the deputationists who have completed five years on deputation; and

(b) if so, whether instruction have been issued to all the Ministries and Departments of the Government that all those completing five years on deputation should immediately be reverted to their parent offices ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :

(a) and (b). In the case of officers governed by general deputation orders, the period of deputation shall be subject to a maximum of three years in all cases except for those posts where a longer period of tenure is prescribed. The Administrative Ministries

may grant extension beyond the prescribed limit upto one year after obtaining orders of their Secretary, in cases where such extension is considered necessary in public interest. Extension beyond one year would be with the specific approval of the Department of Personnel and Training.

In 1983, the then Prime Minister had directed that in that all cases of deputation to excadre posts which are governed by the general deputation orders, the tennure rules should be strictly applied. The directions of the then Prime Minister had been communicated to all Ministries/Departments. Subsequently in November, 1984 the present Prime Minister issued another directive for strict adherence to the tenure rules. This directive was communicated by the Cabinet Secretary to all the Secretaries of the Ministries/Departments for taking necessary action to ensure compliance.

Fire-arms as Gifts from Acroad

**2501. SHRI RAM BAHADUR SINGH :
SHRI C.P. THAKUR :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been a sudden spurt in the arrival of small arms in the country from abroad as gifts;

(b) if so, what is the quantity of such fire-arms arrived in December, 1984, January, 1985 and February, 1985 and the quantity of fire-arms arrived during the whole year (1984); and

(c) if so, the reaction of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) to (c). Import of small firearms, presently, is permissible under (a) the gift scheme and (b) the Baggage Rules. 121 customs clearance permits were issued by the office of the Chief Controller of Imports and Exports till June 1984 for the import of fire arms. Relevant information regarding the number of weapons arrived in the months of December 1984, January 1985 and February 1985 as also for the year 1984 is

being collected from the concerned authorities.

Restriction on arms Production

2502. SHRI INDRAJIT GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government had decided to restrict arms production to the public sector only in 1958;

(b) if so, whether there are a number of licenced private gun factories producing thousands of weapons every year.

(c) if so, the details and the reasons therefor; and

(d) whether Government have a proposal to wind up or take over all these private arms manufacturing units in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI-MATI RAM DULARI SINHA) : (a) to (d). Governments's policy regarding manufacture of arms and ammunition by private agencies was formulated in the light of the Industrial Policy Resolution of 1956. According to this policy manufacture of arms and ammunition would be a Central Government monopoly. However, the existing units in the private sector which were already licensed for manufacture of arms and ammunition were allowed to continue such manufacture subject to the following conditions;

- (i) revolver, pistols and rifle weapons and ammunitions used in such weapons are not to be manufactured;
- (ii) the strictest security precautions are observed so as to prevent any diversions of the products of such factories to unauthorised hands;
- (iii) the operations of such units should be strictly restricted to the items

already manufactured by them;

- (iv) no expansion of their activities through widening the range of their production and/or increasing the capacity of the items in the production by them is to be undertaken without the prior sanction of the Government of India; and
- (v) the breach loading shot-guns should be proof tested as per approved regulations of the Government of India.

No fresh licences for manufacture of arms and ammunition were to be granted, subject to the following exceptions :—

- (i) there would be no objection to the manufacture of percussion caps and air-rifles/air-guns by private firms till this work can be undertaken in ordnance factories.
- (ii) there would be no objection to licences being issued to private parties for the purpose of repairs of arms and ammunition and fabrications of components and parts of such articles for the purpose of carrying out such repairs, subject to the conditions that such components/parts etc. are not manufactured for the purpose of, or utilised for assembling into complete arms/ammunition.

Government of India are the authority for the manufacture of arms and ammunition, but the State Governments are the authority for renewal of their licences. The list of private manufacturers is given in the Statement attached.

There is no proposal at present to wind up or take over the private arms manufacturing unit in the country.